

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 2040 of 2020

Mayank Kumar

...Petitioner

-V e r s u s-

The State of Jharkhand

... Opp. Party

CORAM: - HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioner :- Mr. Sushant Kumar Sinha, Advocate

For the State :- Mr. Navin Kumar Ganjhu, A.P.P.

03/24.07.2020

The present case is taken up through video conferencing.

Heard learned counsel for the parties.

The petitioner apprehending his arrest in connection with Sadar P.S. Case No. 162 of 2019 registered under Sections 147/148/149/341/323/325/307/338/353/153-A/427/295-A of the Indian Penal Code, has prayed for grant of anticipatory bail.

Learned counsel for the petitioner submits that the petitioner has been falsely implicated in the present case and has not committed any offence as alleged in the F.I.R. The present F.I.R. has been lodged by the Officer-in-Charge of Sadar P.S., Chatra against the respective informant and his supporters of Sadar P.S. Case No. 159 of 2019 and Sadar P.S. Case No. 160 of 2019 alleging therein that while making unlawful assembly, they assaulted the persons of the opposite side and also disturbed the communal harmony in the area. It is further submitted that similarly situated co-accused and informant of Sadar P.S. Case No. 160 of 2019 has already been granted anticipatory bail by a Bench of this Court vide order dated 08.11.2019 passed in A.B.A. No. 7844 of 2019. Hence, the petitioner may be given the privilege of anticipatory bail.

Learned A.P.P. opposes the petitioner's prayer for anticipatory.

Considering the aforesaid facts and circumstance, I am inclined to enlarge the petitioner on anticipatory bail.

Accordingly, the petitioner, above named, is directed to surrender before the concerned court below on or before 10.08.2020. In the event of his arrest/surrender before the concerned court below by the said date, he shall be released on bail on furnishing bail bond of Rs.20,000/- (twenty thousand only) with two sureties of the like amount each to the satisfaction of the Chief Judicial Magistrate,

Chatra in connection with Sadar P.S. Case No. 162 of 2019 with the condition that the petitioner will co-operate in the investigation of the case and will appear before the Investigating Officer as and when noticed by him. The petitioner will also furnish his mobile number and photocopy of Aadhar Card with an undertaking that he will not change his mobile number during the pendency of the case and subject to further conditions as laid down under Section 438(2) of Cr.P.C.

(Rajesh Shankar, J.)

Ritesh/